

RAJASTHAN HIGH COURT

INFORMATION RELATED TO PENDING CRIMINAL CASES AGAINST ELECTED MEMBERS OF THE PARLIAMENT AND LEGISLATIVE ASSEMBLIES

As on 30.06.2024

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
1	Ajmer	-	-	-
2	Alwar	2022	1	Appearance of Accused (1)
		2023	1	Argument (1)
3	Balotra	-	-	-
4	Baran	-	-	-
5	Banswara	2013	1	Examination of Accuses (1)
		2019	2	Prosecution Evidence (1) Stay (1)
		2020	1	Stay (1)
		2021	2	Reply Application (1) Defence Evidence (1)
		2022	3	Appearance of Accused (1) Prosecution Evidence (2)
6	Bharatpur	-	-	-
7	Bhilwara	-	-	-
8	Bikaner	-	-	-
9	Bundi	-	-	-
10	Chittorgarh	2019	1	Evidence (1)
11	Churu	2019	1	Argument on charge (1)
12	Dausa	2022	1	Awaiting Order of Hon'ble High Court (1)
13	Dholpur	2024	1	बहस चार्ज (1)
14	Dungarpur	2022	1	Appearance Accused (1)
15	Sri Ganganagar	2013	1	Awaiting Record (1)
		2015	2	Prosecution Evidence (2)
		2016	1	Charge Summary (1)
		2019	1	Framing Charge (1)
		2022	1	Appearance of accused (1)
16	Hanumangarh	-	-	-
17	Jaipur Metro-I	2012	1	Awaiting order (1)
		2016	1	Prosecution Evidence (1)
		2017	1	Prosecution Evidence (1)
18	Jaipur Metro-II	2013	1	बयान मुलजिम (1)
		2016	1	Arguments on Charges and for Consideration the result of further investigation as directed by this court through order dated 18.04.2022 (1)
		2021	1	Prosecution Evidence 9 witnesses has been examined (1)
		2022	2	बहस चार्ज/ बहस दरखास्त (1) पेश होने तथ्यात्मक रिपोर्ट (1)
19	Jaipur District	2012	1	साक्ष्य अभियोजन (1)
20	Jalore	2022	1	Prosecution Evidence (1)
		2023	1	Stayed by RHC (1)
21	Jaisalmer	2019	1	Prosecution Evidence (1)
22	Jhalawar	-	-	-

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
23	Jhunjhunu	-	-	-
24	Jodhpur Metro	2011	1	Defence Evidence (1)
		2017	1	Evidence (1)
		2018	1	Prosecution Evidence (1)
		2020	1	Awaiting order from Higher Court (1)
25	Jodhpur District	-	-	-
26	Karauli	-	-	-
27	Kota	2012	1	Argument on Application (1)
		2016	1	Prosecution Evidence (1)
		2021	1	Service of non- bailable warrant (1)
		2022	4	Final Argument (1) Prosecution Evidence (2) Awaiting order from Higher Court (1)
		2023	3	Argument on Charge (1) Framing Charge (2)
28	Merta	2020	1	Stay (1)
29	Pali	2020	1	Awaiting Record (1) File/ Record sent to ADJ, Jaitaran for Appeal
30	Pratapgarh	-	-	-
31	Rajsamand	-	-	-
32	Sawai Madhopur	-	-	-
33	Sikar	2021	1	Prosecution Evidence (1)
34	Sirohi	-	-	-
35	Tonk	2023	1	Prosecution Evidence (1)
36	Udaipur	2020	1	Evidence (1)
		2023	1	Framing of Charge (1)

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
2. ALWAR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ADJ No. 1 Behror (Alwar)	01.12.2023	48/23	Vedprakash Vs Mohar Singh	Argument	Vedprakash (Former)	-	नोट- पत्रावली दिनांक- 29.06.2024 को न्यायालय ADJ No.2 Behror में transfer की जा चुकी है। जिसमें आगामी पेशी 05.08.2024 है।
2	ACJM Thanagazi (Alwar)	20.10.2022	23/709/23	State vs Kirodi Lal etc.	Appereance of Accused	1.Kirodilal Meena (MP) 2. Hemsingh Bhadana (Former MLA) 3.Kanti Lal Meena (MLA)	-	गवाहान के जमानती वारंट जारी किये गये।

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
5. BANSWARA								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ACJM Banswara	14.09.2020	574/2020	State Vs. Bhawani Joshi	Stay	Bhawani Joshi (Former MLA)	Stay	Stay
2	ACJM Banwara	27.01.2022	145/2022 (177/2022)	State Vs. Bhawani Joshi	Appearance of Accused	Bhawani Joshi (Former MLA)	Accused not appearing on hearing date	Warrant issued against the accused
3	JM Banswara	27.06.2014	181/2019	State Vs. Bhawani Joshi	Disposed	Bhawani Joshi (Former MLA)	Disposed	Disposed
4	JM Banswara	30.05.2013	132/2021	State Vs. Bhawani Joshi	Examination of Accuses	Bhawani Joshi (Former MLA)	-	उक्त पत्रावलियों में नजदीकी तारीख दिये जाकर प्रकरण शीघ्र निस्तारण करने के प्रयास किये जा रहे हैं।
5	JM Banswara	28.02.2022	12/2022	State Vs. Premkant etc	Prosecution Evidence	Bhawani Joshi (Former MLA)	-	
6	JM Banswara	25.02.2022	14/2022	State Vs. Premkant etc	Prosecution Evidence	Bhawani Joshi (Former MLA)	-	
7	JM Banswara	05.11.2019	235/2022 (1129/2019)	State Vs. Bhawani Joshi	Stay	Bhawani Joshi (Former MLA)	-	

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8	JM Banswara	01.10.2019	202/2022 (628/2019)	State Vs. Bhawani Joshi	Prosecution Evidence	Bhawani Joshi (Former MLA)	-	
9	JM Banswara	06.01.2021	346/2022 (281/2020)	State Vs. Bhawani Joshi	Reply Application	Bhawani Joshi (Former MLA)	-	
10	JM Banswara	06.01.2021	396/2022 (361/2020)	State Vs. Bhawani Joshi	Defence Evidence	Bhawani Joshi (Former MLA)	-	
11	JM Banswara	04.05.2019	80/2022 (582/2019)	State Vs. Bhawani Joshi	Disposed	Bhawani Joshi (Former MLA)	Disposed	Disposed

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10. CHITTORGARH								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishment with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	CJM	27.05.2019	827/19	SHO/Suresh Etc.	Evidence	Suresh Dhakar (Sitting MLA)	-	Prosecution Evidence
2	CJM	27.05.2019	827/19	SHO/Suresh Etc.	Evidence	Dharmnarayan Joshi (Former MLA)	-	Prosecution Evidence

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15. SRI GANGANAGAR								
Cases punishable with death or life imprisonment								
1	ADJ No. 2 Sri Ganganagar	07.05.2013	12/2013	State Vs Jaideep Bihani etc.	Awaiting Record	Jaideep Bihani (Present MLA)	3	Record awaited from High Court, Jodhpur
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ACD Sri Ganganagar	12.05.2015	14/2015	State Vs Lalchand etc	Prosecution Evidence	Ashok Chandna (Former MLA)	12, Witnesses not appeared	No Progress
2	JM No. 02 Sri Ganganagar	28.05.2024	1505/2024 (180/2019) (CIS No. 7646/2019)	State Vs Harish Kapoor etc.	Framing Charge	Radheshyam (Former MLA)	Adjournment no.2 waiting report of accused Radheshyam death certificate	Letter issue for death certificate
3	ACJM, Gharsana Sri Ganganagar	18.09.2015	Cro 434/2015	State Vs Pawan Duggal	Prosecution Evidence	Pawan Duggal (Former MLA)	2, witness no 1,2 & 3 summoned	No Progress
4	ACJM, Gharsana Sri Ganganagar	05.03.2016	Cro 591/2022	State Vs Pawan Duggal	Charge summary	Pawan Duggal (Former MLA)	2, received death certificate accused Ramniwas	Proceeding Dropped accused Ramniwas
5	ACJM, Gharsana Sri Ganganagar	23.08.2022	Cro 404/2022	State Vs Hetram etc	Appearance of accused	Pawan Duggal (Former MLA)	2, Appearance of accused	No Progress

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17. JAIPUR METRO - I								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ASCJ & ACJM-7 Jaipur Metro.-I	17.08.2012	272/16	Sanjay Kishore Agarwal Vs Amar Singh and others	awaiting order	Mrs. Kamla Beniwal (Former)	2 (due to stay)	Stay
other cases								
1	ASCJ & ACJM-2 Jaipur Metro.-I	09.04.2013	3873/2014	State Vs Yogesh	Disposed	Shri Mukesh Bhakar (Sitting M.L.A.)	Disposed	Disposed on 06.06.2024
2	ASCJ & ACJM-2 Jaipur Metro.-I	07.11.2016	1618/2016	State Vs Mukesh Bhakar	Prosecution Evidence	Shri Mukesh Bhakar (Sitting M.L.A.)	3 adjournment (witness not present)	witness 2,3,4,5 summoned
3	ASCJ & ACJM-2 Jaipur Metro.-I	07.12.2012	3181/2014	State Vs Kulveer Singh	Disposed	Shri Mukesh Bhakar (Sitting M.L.A.)	Disposed	Disposed on 06.06.2024
4	ASCJ & ACJM-2 Jaipur Metro.-I	27.03.2017	349/2017	State Vs Ramniwas Gawadia	Prosecution Evidence	Shri Ramniwas Gawadia (Sitting M.L.A.)	1 adjournment (Witness not present)	Evidence of witness Mahendra Kumar PW 8 recorded.

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18. JAIPUR METRO - II								
Cases punishable with death of life imprisonment								
1	ACD-2, Jaipur Metro-II	The cases registered on date 19.02.2021 when no accused was MP/MLA but after Assembly Elections in Nov. 2023 one of the accused Jhabar Singh elected MLA and such fact came into notice on date 12.01.2024	Cr. Reg. SC No. 04/2021	State Vs Jhabar Singh Kharra & Ors.	Prosecution evidence 9 witnesses has been examined	Jhabar Singh Kharra (Sitting MLA)	-	In the previous quarter miscellaneous applications were decided and after framing charge till now 9 prosecution witnesses has been examined and the case is fix for the same by fixing calender.

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
2	ACD-4, Jaipur Metro-II	03.03.2016	FIR No. 422/14 Case No.- 01/2021	State Vs Shailendra Garg and Ors.	Arguments on Charges and for consideration the result of further investigation as directed by this court through order dated 18.04.2022	Mr. Shanti Dhariwal (Minister of Urban Development, Govt. of Rajasthan)	2	Closure reports submitted by investigation officer qua. Mr Shanti Dhariwal, Sh. N L Meena, Sh V M Kapoor & Sh Lalit K Panwar has been considered by this court & rejected. S.P. ACB has been directed to further investigation on certain points as mentioned and directed in order passed by this court on 18.04.22 in compliance of this order ACB submitted the result of further investigation. Application filed by complainant for substitution of his counsel has been disposed off. The order dated 26.11.21 of this court quashed and set aside by Hon'ble Raj. High Court in S.B. Cri. Revision No. 113/2022 vide order dated 17.01.23 and amended order passed in S. B. Criminal Misc. Application no. 35/2023 dated 6.02.23. Hon'ble RHC in the order dated 17.01.2023 mentained the fact that " A coordinate bench of this court has quashed the proceeding arising out of the same FIR that the present accused in person are booked in qua accused petitioner Shanti Dhariwal."
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1	ADJ 1 (Jaipur Metro II)	02.11.2022	CIS 76/2022 Cr. Rev./761/22	Anil Panjwani / Ashok Gahlot	पेश होने तथ्यात्मक रिपोर्ट	Ashok Gahlot (Sitting MLA)	2 Adjournments	अपर लोक अभियोजक द्वारा सम्पूर्ण तथ्यात्मक रिपोर्ट पेश करने हेतु समय चाहा गया।
2	ASCJ CUM ACMM RAILWAY (Jaipur Metro II)	02.01.2013	RPF Bandikui 47A/2013	State Vs Kirodi Lal etc.	बयान मुलजिम	1. Dr. Kirodi Lal Meena (MP) 2. Shailendra Joshi (Former MLA)	-	पत्रावली पूर्व में एडीजे क्रम-3 जयपुर महानगर द्वितीय में दिनांक 30.06.2021 को रिवीजन में भेजी गई थी। उक्त न्यायालय से दिनांक 23.08.2022 को पत्रावली इस न्यायालय को प्राप्त हुई जो श्रीमान अपर सेशन न्यायाधीश क्रम संख्या-5 जयपुर महानगर-द्वितीय द्वारा दिनांक 13.09.2022 के तलब करने पर पत्रावली दिनांक 14.09.2022 को भेजी गई। उक्त न्यायालय से दिनांक 05.06.2024 को पत्रावली इस न्यायालय को प्राप्त हुई। पुनरीक्षण न्यायालय द्वारा अभियुक्तगण की पुनरीक्षण याचिकाएं अस्वीकार कर खारिज की गई। अभियुक्तगण द्वारा मा.रा.उ.न्याया. द्वारा एस.बी.क्रिमीनल मिसलेनियस पिटीशन- 2776/2016 प्रस्तुत की गई है। मा.रा.उ.न्याया. द्वारा प्रकरण की कार्यवाही आगामी आदेश तक स्थगित किया गया है। न्यायालय में पत्रावली प्राप्त होने आदेश मा.रा.उ.न्याया. के स्तर पर लंबित है।

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3	ASCJ CUM ACMM Com. Riots (Jaipur Metro II)	17.07.2022	'83/2018 (1043/2007)	State Vs Kalicharan Saraf and Ors.	बहस चार्ज / बहस दरखास्त	Kalicharan Saraf (Sitting MLA)	4	तारीख पेशी 31.07.2024

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
19. JAIPUR DIST.								
Cases punishable with death of life imprisonment								
1	ADJ No. 4 (Jaipur Dist.)	17-10-2012	40/2012 (58/2014)	सरकार बनाम मोहन सिंह व अन्य	साक्ष्य अभियोजन	<ol style="list-style-type: none"> 1. श्रीमती जाहिदा खान(पूर्व एम.एल.ए) 2. श्रीमती अनिता सिंह(पूर्व एम.एल.ए) 3. श्री भजनलाल शर्मा(वर्तमान एम.एल.ए) 4. श्री जवाहर सिंह बेढर्म(वर्तमान एम.एल.ए) 		दिनांक 05.04.2024 एवं 16.04.2024 को गवाह की अनुपस्थिति के कारण बयान लेखबद्ध नहीं हुए, दिनांक 23.04.2024 को गवाह पी.ड. 55 हमीद खान के बयान लेखबद्ध किये गये, दिनांक 02.05.2024 को अभियुक्त खुर्शीद व इमरान को पेश करने पर बहस चार्ज सुनी जाकर आरोप विरचित किये गये। दिनांक 10.05.2024 को श्रीमान पीठासीन अधिकारी के ऐच्छिक अवकाश पर होने के उपस्थित गवाह को आगामी पेशी हेतु पाबंद कर रुकसत किया गया। दिनांक 22.05.2024 को पी.ड. 56 हब्बू खान के बयान लेखबद्ध किये गये। दिनांक 03.06.2024 व 14.06.2024 को गवाह के अनुपस्थित होने के कारण बयान लेखबद्ध नहीं किये गये, दिनांक 25.06.2024 को पी.ड. 57 गवाह अमरसिंह के बयान लेखबद्ध किये गये तथा अन्य गवाह को तलब कर पत्रावली वास्ते साक्ष्य अभियोजन दिनांक 03.07.2024 में नियत की गई।
Cases Punishable with imprisonment for 5 years or more								

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20. JALORE								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	JM Court Ahore (Jalore)	25.11.22	1267/22	State Vs Chhagan Singh etc.	Prosecution Evidence Next Date 13.08.2024	Chhagan Singh (Sitting M.L.A.)	-	-
2	SC/ST Court, Jalore	29.09.23	180/23	State Vs Pankaj Devasi etc.	Stayed by RHC Next date 06-08-2024	Ratan Devasi (Sitting M.L.A.)	-	-

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21. JAISALMER								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ACJM Pokaran (Jaisalmer)	13.11.2019	942/2019	State Vs Shaitan Singh etc	Prosecution Evidence	Shaitan Singh (Former MLA)	Witness is not available. Process is being issued. Total adjournment number during this quarter is 02.	Process issued for witness

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24. JODHPUR METRO.								
Cases punishable with death or life imprisonment								
1	SPL JUDGE, SC/ST (POA) ACT CASES, Jodhpur Metro	16.12.2011	97/2011	UOI through CBI/ Sohan Lal etc.	Defence evidence	Malkhan Singh (Former MLA)	6 Witness not present	Continue Defence Evidence
2	ADJ No. 7 Jodhpur Metro	16.07.2018	92/2018	State/ Gajendra Singh & Ors	Prosecution Evidence	Ravindra Singh (Sitting MLA)	4 witness Not came to court	प्रकरण में अभियुक्तगण व परिवादी के मध्य राजीनामा हो जाने से अभियुक्तगण को धारा 323 आईपीसी में दोषमुक्त घोषित किया गया है। गवाहान की तलबी जारी की गई है। प्रकरण के जल्द निस्तारण के प्रयास किये जा रहे हैं।
Cases Punishable with imprisonment for 5 years or more								
1	SPL. Court CBI Jodhpur Metro	26.06.2020	009/2020	CBI/ Arun Shuri & Ors.	Awaiting order from Higher Court	Arun Shuri (Former MP)	2 Due to stay	No progress Due to stay.
other cases								
1	ACMM No. 3	30.08.2017	17719/2017	State/Ravindra Singh etc	Evidence	Ravindra Singh (Sitting MLA)	-	साक्ष्य में पी.डी. 6, 7, 8, 9 के बयान लेखबद्ध किये गये तथा शेष सभी गवाहान की तलबी जारी की गयी।

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27. KOTA								
Cases punishable with death of life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with for 05 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	ACJM NO. 06, KOTA	06-10-2022	CR. REG. CASE 10861/22	State Vs Chandrakanta Meghwal Etc.	Awaiting order from Higher Court	Chandrakanta Meghwal (Former M.L.A.)	0	Revision of cognizance order is pending no change next date is 08-08-2024
2	ACJM Ramganj Mandi (Kota)	24-01-2022	91/2022	State Vs Madan Dilawar Etc	Final argument	Shri Madan Dilawar (Sitting M.L.A.)	3 (Due to advocate time taken)	in this quarter accused Madan Dilawar not present. Time taken by advocate for final arguments.
3	ACJM Ramganj Mandi (Kota)	13-10-2023	1551/2023	State Vs Madan Dilawar Etc	Framing charge	Shri Madan Dilawar (Sitting M.L.A.)	3 (accused not present)	in this quarter accused Madan Dilawar not present. Time taken by advocate for hearing for arguments on charge.
4	ACJM Ramganj Mandi (Kota)	13-10-2023	1552/2023	State Vs Madan Dilawar Etc	Framing charge	Shri Madan Dilawar (Sitting M.L.A.)	3 (accused not present)	in this quarter accused Madan Dilawar not present. Time taken by advocate for hearing for arguments on charge.
5	JM DIGOD (Kota)	15-12-2012	576/2012	State Vs Prahlad	Argument on application	Bhawani Singh Rajawat (Former M.L.A.)	3 Advocate sought more time for argument on application	No Progress
6	ACJ&JM(S) 5 Kota	29-07-2016	7451/2016	State Vs Raju urf Rajkamal Etc	Prosecution Evidence	Bhawani Singh Rajawat (Former M.L.A.)	3 adjournment witness not present	No Progress

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
7	ACJM No. 2 Kota	14-11-2022	11860/22	State Vs Bhawani Singh Rajawat Etc	Prosecution Evidence	Bhawani Singh Rajawat (Former M.L.A.)	3 evidence was not produced	witness present but not examined due to unavailable record.
8	ACJM NO. 3 KOTA	19-07-2021	7125/2021	State v/s Badrilal @ Birdhilal Etc	Service of Non- bailable warrant	Bhawani Singh Rajawat (Former M.L.A.)	No. of 2 adjournment. Due to Bail Jump arrest Warrant issued of accused Sonu. Warrant received as Adam Tamil.	No Progress
9	SPL JUDGE, SC/ST (POA) ACT CASES, KOTA	17-08-2022	125/2022	State Vs Bhawani Singh Rajawat And Others	Prosecution evidence	Bhawani Singh Rajawat (Former M.L.A.)	8 adjournment in which three times adjournment given due to witness did not present and five times adjournment given due to acused Bhawani Singh Rajawat not present due to illness of accused.	Witness PW.7 Madan Singh Chouhan examined and accused Mahaveer Suman examined u/s 313 Cr.P.C.
10	JM Kanwas (Kota)	24-07-2023	340/2023	State V/S Heera Lal Nagar etc.	Argument on charge	Heera Lal Nagar (Sitting M.L.A.)	2 The advocate of the accuse taken time for argument on charge	No progress till further

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
29. PALI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	Gram Nyayalaya, Raipur	17.03.2020	CRO- 70/2020	State V/s Shaitanaram etc.	Awaiting Record	Smt. Shobha Chouhan (Sitting MLA)	3 Adjournment given. File/Record sent to ADJ, Jaitaran for Appeal.	-----
<p>नोट:- अपर सेशन न्यायाधीश, जैतारण के न्यायालय में फौजदारी अपील संख्या 07/2022 शोभा चौहान बनाम सरकार जो माननीय सेशन न्यायाधीश, पाली से दिनांक 11.02.2022 को अन्तरित होकर सुनवाई हेतु दिनांक 28.02.2022 को प्राप्त हुई है। रिकॉर्ड प्राप्त हो चुका है। प्रकरण वास्ते बहस अपील हेतु दिनांक 24.07.2024 को नियत है।</p>								

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
35. TONK								
Case punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapurua etc	Prosecution Evidence	Sukhveer Singh Jonapurua Ex MP Tonk Sawai Madhopur	1, Not present in Evidence	Not present any person for evidence
2	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapurua etc	Prosecution Evidence	Kanhaiya Lal Choudhary at present MLA Toda Malpura	1, Not present in Evidence	Not present any person for evidence
3	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapurua etc	Prosecution Evidence	Rajendra Gurjar Ex MLA Deoli Uniara	1, Not present in Evidence	Not present any person for evidence

S.N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
36. UDAIPUR								
Cases Punishable with death of life imprisonment								
1	CJ&JM Sarada	07.02.2020	34/20	State v/s Shanti devi	Evidence	Amrit Lal Meena (Sitting M.L.A)	Adjournment is given to lack of court time	One witness recorded
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ACJ&JM (South) NO.2	20.03.2023	3772/23	State/Ravindra Singh Bhati etc	Framing of charge	Ravindra Singh Bhati (Sitting M.L.A.)	2	File is on the same stage since last quarter due to absence of accused.